

New India Assurance Company Ltd. .... Appellants  
V/s  
Sunita Devi and ors. .... Respondents

**Notice to:**

**Respondents:**

4. Amrik Singh son of Sh. Banta Singh, resident of House No. 215, Gali No. 1, Jyoti Nagar, Karnal (Driver of offending temp No. HR-16-5507).
5. Amit Kumar son of Shri Pardeep Kumar, resident of Old Housing Board Colony, Karnal (Owner of Offending Tempo No. HR-16-5507).
6. Baljeet Singh son of Shri Raghbir Singh, resident of Adarsh Nagar, Kaithal (Owner of Motorcycle No. HR-08C07469).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.02.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15th day of December, 2023.

A<sup>18</sup> 18/12/2023  
Superintendent (Judl.),  
For Registrar (Judicial)